

Mr. Siddiqi has been arrested by dubbing him a terrorist. There can be no high handedness more than this..... (Interruptions)\*\*

12.10 hrs.

PAPERS LAID ON THE TABLE

[English]

MR. SPEAKER : This is a law and order problem. I cannot do anything. Nothing goes on record.

[Translation]

SHRI CHARANJIT SINGH WALIA (Patiala) : Mr. Speaker, Sir, there is no Government in Punjab. People are being killed daily there..... (Interruptions)

[English]

MR. SPEAKER : Mr. Walia, you demand for a discussion and I will give you...

(Interruptions)

MR. SPEAKER : I have told you that you demand for a discussion and I will give you.

(Interruptions)

MR. SPEAKER : You talk to me later. I am not going to listen you like this. Improper.

(Interruptions)

MR. SPEAKER : You are welcome, you come to me afterwards. I will not listen to you like this. You come to me later.

• ... (Interruptions) ...

[Translation]

MR. SPEAKER : If you give in writing only then it can be taken up... (Interruptions) ...you give me in writing.

SHRI SHAMINDER SINGH (Faridkot) : We are staging a walk out.

(Shri Shaminder Singh and some other Hon. Members then left the House)

[English]

Notifications under Public Provident Fund Act, Income-tax Act and Central Excise Rules.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri Janardhana Poojary) : I beg to lay on the Table :—

- (1) A copy of the Public Provident Fund (Second Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G. S. R. 1013 (E) in Gazette of India dated the 20th August, 1986 under section 12 of the Public Provident Fund Act, 1968. [Placed in Library. See No. LT-3137/86]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—
  - (i) S. O. 3576 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Wildlife Association of South India, Bangalore under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
  - (ii) S. O. 3577 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Arogyavaram Development Society, Madanapalle' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (iii) S. O. 3578 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Jnana Prabodhini, Pune' under section 10 (23C) of the

- Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (iv) S. O. 3579 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'The Nehru Trust for Cambridge University' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (v) S. O. 3580 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'All India Pingalwara Society (Regd), Amritsar' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (vi) S. O. 3581 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Defence Civilians Welfare (T. B. Cancer and Leprosy) Fund' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (vii) S. O. 3582 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Cathedral Relief Service, Calcutta' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S. O. 3583 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'National Co-operative Development Corporation' under section 10
- (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.
- (ix) S. O. 3584 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Cancer Patients' Aid Association, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (x) S. O. 3585 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Calcutta Zoroastrian Stree Mandal' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xi) S. O. 3596 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'All India Federation of Scheduled Castes, Tribes, Backward and Minorities Employees Welfare Association (Regd)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xii) S. O. 3597 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Devine Light School for the Blind Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xiii) S. O. 3600 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Society for promotion of Waste-lands Development' under section 10

(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.

- (xiv) S. O. 3601 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Lal Bahadur Shastri National Memorial Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

[Placed in Library. See No. LT-3138/86.]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 1040 (E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum specifying the Cochin Export Processing Zone at Cochin (Kerala) as 'Free Trade Zone.'
- (ii) G.S.R. 1041 (E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum regarding exemption to excisable goods when brought into Cochin Export Processing Zone from the factories of their manufacture or warehouses situated in other parts of India for use by the Industries located in the said zone for the production of goods intended solely for export from the whole of the duty of excise and the additional duty of excise leviable thereon.
- (iii) G.S.R. 1042 (E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memo-

randum making certain amendment to Notification No. 243/79-CE dated the 9th August, 1979 so as to substitute the words and figures 'sub-heading No. 5401.90' by the words and figures 'sub-heading No. 5401.90'.

- (iv) G.S.R. 1066 (E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum regarding exemption to raw naphtha intended for use as fuel for running gas turbine at Talchar Unit of Messrs Fertilizer Corporation of India from the excise duty in excess of Rupees five hundred and twenty-five per kilolitre at 15 C.
- (v) G.S.R. 1072 (E) published in Gazette of India dated the 10th September, 1986 together with an explanatory memorandum regarding exemption to sugar produced in a factory during the period from the 1st October, to 30th November, 1986 from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 1074 (E) published in Gazette of India dated the 10th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 236/85-CE dated the 15th November, 1985 so as to substitute the clause (1) of the Explanation appended to the said notification.
- (vii) G.S.R. 1081 (E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to hand-made carpets from the whole of the duty of excise leviable thereon.

- (viii) G.S.R. 1082 (E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to sulphur powder from the whole of the duty of excise leviable thereon.
- (ix) G.S.R. 1083(E) and 1084(E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to Ammonia and Synthesis Gas supplied by Messrs Rashtriya Chemicals and Fertilizers Limited, Thal, to the Heavy Water Plant at Thal for manufacture of Heavy Water and for testing and commissioning of the said Heavy Water Plant from the whole of the duty of excise leviable thereon.
- (x) G.S.R. 1085 (E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to carbonic acid (carbon-dioxide) not conforming to I. S. specification No. 307-1966 and produced in a factory or a distillery from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 1128 (E) published in Gazette of India dated the 3rd October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 180/61-CE dated the 23rd November, 1961 so as to provide that dyes specified in the notification shall be entitled to exemption irrespective of whether input dyes from which specified dyes are manufactured are classifiable.
- (xii) G.S.R. 1136 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 318/96-CE dated the 22nd May, 1986 so as to grant exemption from the whole of the duty of excise leviable on double/multifold yarn so along as they are made from duty-paid yarn.
- (xiii) G.S.R. 1145 (E) published in Gazette of India dated the 8th October, 1986 together with an explanatory memorandum regarding exemption to rock phosphate in any form from the whole of the duty of excise leviable thereon.
- (xiv) G.S.R. 1164 (E) published in Gazette of India dated the 23rd October, 1986 together with an explanatory memorandum regarding exemption hand-made carpets (whether or not any machines have been used to achieve better finish during or weaving or post-weaving operations) from the whole of the duty of excise leviable thereon.

[Placed in Library See. No. LT-3139/86.]

12.12 hrs.

#### MATTERS UNDER RULE 377

[Translation]

- (i) **Need to look into the causes of malfunctioning of Atomic Power Station No. 1 of Kota**

**SHRI MOOL CHAND DAGA (Pali) :**  
The power shortage in Rajasthan has not only hit the farmers but the small and big industries have also been adversely affected by it. This has become a matter of concern. Due to this shortage, it has become difficult for the farmers to draw out whatever little water has been left in the wells.